

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 1st November 2012 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 53 of 2012**

***A Bill further to amend the Tamil University Act, 1982.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

<p>Tamil Nadu Act 9 of 1982.</p> <p>Tamil Nadu Ordinance 12 of 2012.</p>	<ol style="list-style-type: none"><li>1. (1) This Act may be called the Tamil University (Amendment) Act, 2012. <span style="float: right;">Short title and commencement.</span></li><li>      (2) It shall be deemed to have come into force on the 2nd day of August 2012.</li><li>2. In section 12 of the Tamil University Act, 1982 (hereinafter referred to as the principal Act), in the third proviso to sub-section (3), for the expression "sixty-five years", the expression "seventy years" shall be substituted. <span style="float: right;">Amendment of section 12.</span></li><li>3. (1) The Tamil University (Amendment) Ordinance, 2012 is hereby repealed. <span style="float: right;">Repeal and saving.</span></li><li>      (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.</li></ol>
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**STATEMENT OF OBJECTS AND REASONS.**

At present the maximum age limit to hold the office of the Vice-Chancellor of the Tamil University is sixty-five years. It was considered to raise the retirement age of the Vice-Chancellor so as to utilize the knowledge and experience gained by the academicians for the enrichment of Tamil language and literature.

**2.** The Government, therefore, decided to amend the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982) to raise the retirement age of the Vice-Chancellor from sixty five years to **seventy years** on par with the retirement age of the Vice-Chancellor under the Central Universities Act, 2009 (Central Act 25 of 2009). Accordingly, the Tamil University (Amendment) Ordinance, 2012 (Tamil Nadu Ordinance 12 of 2012) was promulgated by the Governor on the 30th July 2012 and the same was published in the *Tamil Nadu Government Gazette* Extraordinary, dated the 2nd August 2012.

**3.** The Bill seeks to replace the said Ordinance.

**N.R. SIVAPATHY,**  
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Sports & Youth Welfare, Law,  
Courts and Prisons.*

**A.M.P. JAMALUDEEN,**  
*Secretary.*